

**IN THE HIGH COURT OF JUDICATURE AT PATNA  
CRIMINAL APPEAL (SJ) No.2445 of 2022**

Arising Out of PS. Case No.-136 Year-2016 Thana- BASANTPUR District- Siwan

Mendar Singh @ Vijay Singh, Son of Late Lallan Singh, Resident of village-  
Bithuna, P.S- Basantpur, District- Siwan

... .. Appellant/s

Versus

1. The State of Bihar
2. Rajawti Devi W/o Late Sheojalam Manjhi @ Saraj Manjhi R/V- Bithuna,  
P.S- Basantpur, Dist- Siwan

... .. Respondent/s

**Appearance :**

For the Appellant/s	:	Mr. Sanjiv Kumar Singh, Advocate Mr. Ashok Kumar, Advocate
For the Respondent/s	:	Mr. Sadanand Paswan, S.P.P.
For the Informant	:	Mr. Bijay Prakash Singh, Advocate

**CORAM: HONOURABLE MR. JUSTICE ARUN KUMAR JHA  
ORAL JUDGMENT**

**Date : 08-12-2022**

Heard learned counsel for the appellant and learned app for  
the state.

Let the defect (s), as pointed out by the office, be removed  
within a period of four weeks.

This is an appeal under Section 14(A)(2) of the Scheduled  
Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989  
against the refusal of prayer for bail vide order dated 05.07.2022  
passed by the learned 1<sup>st</sup> Additional Session Judge-cum-Special  
Judge, Siwan in connection with Special Case No. 131 of 2018  
arising out of Basantpur P.S. Case No. 136 of 2016 registered for the  
alleged offences under Sections 302 and 34 of the Indian Penal Code  
and Sections 3(2) (v) (s) of the Scheduled Castes and Scheduled  
Tribes Act. (Prevention of Atrocities) Act, 1989.



As per prosecution case, husband of the informant was shot dead in a temple and the informant named the appellant and other co-accused persons who committed the murder of her husband in the background of some earlier dispute.

Learned counsel for the appellant submits that the appellant is innocent and has been falsely implicated in this case. After investigation police submitted a closure report showing the acquisition to be untrue. However, learned Special Court took cognizance against this appellant differing from the final form submitted by the police. Learned counsel further submits that on the date of occurrence the appellant was not even present at the place of occurrence, the appellant was attending the *tilak* ceremony of his sister at a place which was 25 K.M. away from the place of occurrence. Learned counsel further submits that due to previous enmity and grudge this appellant was named in this case as the appellant's family had earlier filed applications before the S.P. and the D.M. and other authorities on different dates for removal of encroachment by the informant and others in the 'Mathiya' land and for this reason, the informant has lodged this false case against the appellant and others. Earlier also the informant had filed a complaint case vide Complaint Case No. 1082 of 2014 against the appellant's family and the same was registered as SC/ST Siwan P.S. Case No. 64 of 2014 and after investigation, the police found the case false and recommended to proceed under



Sections 182 and 211 of the Indian Penal Code against the informant of the present case. The appellant used to live in Delhi for his livelihood and he had come to attend the wedding ceremony of his sister and has been falsely implicated in this case. Charge sheet has been submitted in this case and the appellant is in custody since 10.06.2022. The appellant has got clean antecedent.

Learned counsel appearing on behalf of the informant opposes the submission made on behalf of the appellant. Learned counsel for the informant/respondent no. 2 submits that the informant has named this appellant in the written report given for lodging of the F.I.R. and the appellant and other co-accused persons were the last persons who were present at the Mathia when the death of the husband of the informant took place.

Perused the records.

Having regard to the facts and circumstances and submission made on behalf of the parties and further considering the fact that the allegation against the appellant is on suspicion of the informant and there is possibility of false implication and further considering the submission of charge sheet against him and his clean antecedent, the appellant above named is directed to be released on bail on furnishing bail bond of Rs. 20,000/- (twenty thousand) with two sureties of the like amount each to the satisfaction of learned 1<sup>st</sup> Additional Sessions Judge-cum-Special Judge, Siwan in connection with Special Case No. 131 of 2018 arising out of



Basantpur P.S. Case No. 136 of 2016, subject to the conditions mentioned in Section 437(3) of the Code of Criminal Procedure and also the following conditions:

(i) One of the bailors will be a close relative of the appellant.

(ii) The appellant will remain present on each and every date fixed by the court below.

(iii) In case of absence on three consecutive dates or in violation of the terms of the bail, the bail bond of the appellant will be liable to be cancelled by the court concerned.

(iv) The bail bond of the appellant will be accepted subject to verification of the claim that he is having no criminal antecedent.

Accordingly, the impugned order is set aside and the appeal stands allowed.

**(Arun Kumar Jha, J)**

daya/-

AFR/NAFR	NAFR
CAV DATE	NA
Uploading Date	08.12.2022
Transmission Date	08.12.2022

